

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.1667/2018

Dated Wednesday, the 19th day of December, 2018

PRESENT

Hon'ble Mr.R.Ramanujam, Administrative Member

&

Hon'ble Mr.P.Madhavan, Judicial Member

K.Vignesh, S/o G.Kumar,
No.31 Annai Nagar, C.Kothangudi,
Chidambaram 608 001.

...Applicant

By Advocate M/s P.Manoj Kumar

Vs.

1.The Union of India,
Rep., by the Chairman, Railway Recruitment Cell,
No.5, Dr.P.V.Cherian Crescent Road,
Behind Ethiraj College, Egmore,
Chennai 600 008.

2.The Chief Personnel Officer,
Southern Railway, Head Quarters Office,
Park Town, Chennai 600 003.

...Respondents

By Advocate Mr. P.Srinivasan

(Order: Pronounced by Hon'ble Mr.R.Ramanujam, Member(A))

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To direct the First Respondent to publish a merit order list of candidates along with the marks obtained by the candidates in the Typing Skill Examination conducted by the first respondent on 25.11.2018 pursuant to the Notification issued by the Southern Railway in No.P(GS)608/XII/GDCE/Clerks/2016 dated 20.03.2018 and further direct the respondents to consider the applicant for appointment to the post of Junior Clerk cum Typist and Render justice.”

2. It is submitted that the applicant applied for the post of Junior Clerk cum Typist in Southern Railway in pursuance of the notification dated 20.03.2018 and emerged successful in the written examination. Subsequently, a typing skill test was held in which also the applicant had performed exceedingly well. In spite of this, his name had not been included in the list of candidates called for document verification as at Annexure A-6 dated 1.12.2018.

3. Learned counsel for the applicant would allege that the process of selection was non-transparent in as much as the applicant had been excluded from the list of selected candidates without disclosing his marks or the marks secured by the last selected candidate under each category. Accordingly, the applicant made Annexure A-7 representation dated 17.12.2018 seeking publication of the merit list of candidates which had not been responded to by the competent authority. The applicant would

be satisfied if the respondents were directed to consider his representation and pass a reasoned and speaking order within a time limit to be set by the Tribunal.

4. Mr.P.Srinivasan takes notice on behalf of the respondents.

5. Keeping in view the limited relief and without going into the substantive merits of the case, the competent authority is directed to consider the applicant's representation dated 17.12.2018 in accordance with rules and the procedure laid down for selection and inform him of the reasons why he was not included in the list of selected candidates through a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order.

6. OA is disposed of at the admission stage.

(P.MADHAVAN)
MEMBER(J)

(R.RAMANUJAM)
MEMBER (A)

19.12.2018

M.T.